PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

CRONIMET ALLOYS INDIA LIMITED

Regd. Office: Ravivalasa Village – 532 212, Tekkali Mandal, Srikakulam District, A.P.

This Corrigendum to the Public Announcement is being issued by Keynote Corporate Services Limited (**"Manager to the Offer"**), on behalf of Atlanta Natural Resources Pte. Ltd. (**"Acquirer" or "Atlanta"**) along with Mynah Industries Limited (*Formerly known as Rama Qualitex Limited*) (**"Persons Acting in Concert" or "PAC" or "Mynah"**),in respect of open offer to the equity shareholders of Cronimet Alloys India Limited ("**Cronimet**"/ **"Target Company"**) pursuant to Regulation 10 read with Regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 & subsequent amendments thereto (hereinafter referred to as the **"Regulations"**). This Public Announcement (PA) is issued as advised by SEBI vide their letter no. CFD/DCR/TO/SKM/5130/10 dated May 14, 2010 and should be read in conjunction with the original Public Announcement dated March 31, 2010.

Shareholders/ Investors in Cronimet are requested to note following changes/ additional information in respect of aforesaid Open offer:

a. There has been no competitive bid in respect of the acquisition of equity shares of the Target Company.

b. The date by which the Letter of Offer will be dispatched to shareholders will be May 19, 2010, instead of May 14, 2010 which was mentioned in the Public Announcement.

c. Acquirer / Atlanta was incorporated in August 2008 for mining activities and is yet to commence commercial activities. As Acquirer /Atlanta has incurred incorporation and other administrative expenses till date, it has posted a loss for the period ended August 12, 2008 to March 31, 2009 and April 01, 2009 to December 31, 2009

d. The explanation to negotiated price under point 6 of the Public announcement shall be read as follows:

   Since this is a case of an indirect acquisition, there is no negotiated price per equity share. However considering that the equity shares held by Cronimet Mercon Invest Ltd. (CMIL) in the Target Company represents the substantial assets of CMIL (i.e; 70.48% of the Target Company), it may be inferred that the negotiated price per equity share of the Target Company is Rs. 39.40 per equity share on account of the following:

   - In terms of SPA, the Acquirer has agreed to pay consideration of USD 75,24,000 to the Sellers to acquire 100% of the share capital of CMIL.
   - The said consideration is equivalent to Rs. 3411.38 lacs (considering RBI reference rate of Rs. 45.34 per USD as on 26/03/2010). The Acquirer has gained an indirect control on 86,58,441 equity shares of the Target Company representing 70.48% of its paid up equity share capital.
   - Although there is no negotiated price per share for the Target Company, taking into account the consideration of Rs. 3411.38 lacs for acquisition of 86,58,441 equity shares, the implied / indirect price per share could be said to be Rs. 39.40.

e. If the Offer results in the public shareholding in the Target Company being reduced to less than 25% of the Paid-up Equity Capital, the Acquirer undertakes to comply with the requirements for continuous listing guidelines set out in the Listing Agreements and bring back the minimum public shareholding to 25% level by adopting any of the following methods permissible under applicable law including the following:

   - Issuance of shares to public through prospectus;
   - Offer for sale of shares held by promoters to public through prospectus;
   - Sale of shares held by promoters through the secondary market; or
   - Any other method which does not adversely affect the interest of minority shareholders.

f. The acquisition of equity shares under this Offer are subject to receipt of the approval of the RBI under the FEMA and the rules and regulations issued thereunder. An application for the above mentioned approval has been made to RBI on April 09, 2010. There are no other statutory approvals required to implement the Offer, other than that mentioned above.

This announcement is being made with a view to apprise the shareholders of Cronimet of the aforesaid changes. A copy of this Public announcement will become available on SEBI website www.sebi.gov.in. Eligible persons to the Offer may also download a copy of Form of Acceptance cum Acknowledgement, letter of offer, form of withdrawal which will also be made available on SEBI's website from the offer opening date i.e; May 24, 2010 and apply in the same.

Issued by Manager to the Offer on behalf of the Acquirer:

KEYNOTE
CORPORATE SERVICES LIMITED

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Place : Mumbai

Date : 19/05/2010